

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

219. C.P. (IB)/1011(MB)2023

**IN THE MATTER OF**

Bank of Maharashtra  
VS

... Petitioner

Shri Anil Vasantrao Pandhe

... Respondent

Section 95(1) of Companies Act, 2013

**Order Delivered on 21.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Revati S. Nansi (VC)

For the Respondent: None present

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**ORDER**

**CP(IB)/1011(MB)/2023** – Counsel for the petitioner prays for a short adjournment so as to place on record the fresh consent of the RP having valid registration number. In view of the request made, adjourned to **30.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/